

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 600
ANSWERED ON 25TH JULY, 2024**

GREEN FIELD HIGHWAY NH-744

600. SHRI N K PREMACHANDRAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government proposes to complete the development of NH-744 Greenfield Highway in a time bound manner and if so, the details thereof and the action taken thereon;
- (b) whether the Government of Kerala requested for exemption from contributing the State share for land acquisition and if so, the details thereof along with the date on which such request was given and the action taken thereon;
- (c) whether the Union Government requested the Government of Kerala for exempting GST and Royalty with respect to the construction of NH-744 and if so, the details thereof along with the date on which the request was given and the action taken thereon;
- (d) whether the Government of Kerala furnished the reply to the request and if so, the details thereof; and
- (e) whether the Government proposes to initiate further action to pay the compensation to the land owners for the land acquired, if so, the details thereof and if not, the action taken thereon?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) Development of National Highways is a continuous process and several challenges are faced in project implementation. Government has taken various initiatives for expediting project on National highway in the country including the state of Kerala. The DPR for the said work is awarded. The award of civil work can be after the completion of DPR, statutory clearances and pre-construction activities depending upon projected traffic, techno-economic viability, availability of funds and inter-se-priority.

(b) to (d) Government of Kerala requested for exemption from contributing the 25% State share for land acquisition. Ministry has requested Government of Kerala to explore the possibility for exempting royalty on earth/boulders and reimbursement of state GST components in the project. The acceptance from the State Government has been received vide letter dated 16.07.2024.

(e) Payment of compensation of land owners can be initiated after declaration of award under section 3G by Competent Authority Land Acquisition and sanction of the project.
